

Municipal Councils and the Maharashtra Regional and Town Planning (Amendment) Bill, 2010 which has been reserved for the assent of the President of India under article 254(2) of the Constitution;

- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) The Maharashtra Municipal Corporation, Municipal Council and Maharashtra Regional and Town Planning (Amendment) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration and assent of the President under article 200 read with article 254(2) of the Constitution has since been assented to by the President on 22.2.2012 and same has been conveyed to the Secretary to the Governor, Maharashtra on 28.2.2012.

**Assent to Maharashtra Cooperative Societies (Second Amendment) Bill, 2010**

4429. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has received comments sought from the Ministry of Finance, Ministry of Agriculture and Ministry of Law and Justice regarding Maharashtra Cooperative Societies (Second Amendment) Bill, 2010 reserved for the assent of the President of India under article 254(2) of the Constitution;
- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The replies of the Ministry of Law and Justice, Ministry of Finance and the Ministry of Agriculture on the Maharashtra Cooperative Societies (Second Amendment) Bill, 2010 have been received on 5.10.2011, 28.12.2011 and 9.4.2012 respectively. The Ministry of Agriculture and Department of Financial Services have made certain observations on some of the provisions of the Bill. These observations have been forwarded to the State Government for comments on 11.5.2012.

(d) The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz.*

- (i) Repugnancy with Central Laws
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Government are advised to modify/amend the provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and the Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence, no time frame can be fixed in this behalf.

#### **Bombay Primary Education Amendment Bill, 2010**

4430. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has received comments sought from the Ministry of Social Justice and Empowerment regarding Bombay Primary Education Amendment Bill, 2010 reserved for the assent of the President of India under article 254(2) of the Constitution:

- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The comments of the Ministry of Social Justice and Empowerment on the Bombay Primary Education (Amendment) Bill, 2009 have not been received. The Ministry of Social Justice and Empowerment has been requested to expedite their comments of the Bill. The last reminder was sent on 22.3.2012.

(b) The State Legislations are examined in consultation with the Central Ministries/Departments from three angles *viz.*

- (i) Repugnancy with Central Laws;
- (ii) Deviation from National or Central Policy; and
- (iii) Legal and Constitutional validity.